

FIR No. 467/19  
PS Kalyanpuri  
State vs. Abhishek

**20.06.2020**

Pr :- None for the State.

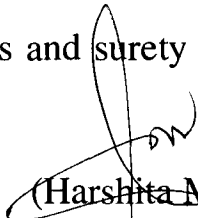
Sh. Furkan, Ld. Counsel for the accused.

Ld. Counsel for the accused has appeared in court at 4:10 PM and stated that his bail bonds and surety bonds be accepted as the bail order was passed on 27.02.2020 by the concerned court. The counsel for the accused is asked to furnish the copy of the bail order so that the undersigned can verify the details herself before proceeding to accept the bail bonds and surety bonds. The counsel for the accused submits that he does not have the copy of the bail order and that he has also not applied for certified copy of the same. He submits that the case record be called and the bail bonds and surety bonds be accepted right away without any further delay and demur.

It is already past 4:00 PM and considering Covid pandemic, very few staff members are available. HC Rajender, Naib Court from the concerned court is present and he submits that the Ahlmad of the concerned court needs some time to trace the file and he seeks time till 22.06.2020 (Monday) to trace the same.

Ahlmad is directed to trace the file positively by 22.06.2020.

At request of counsel for the accused, the matter is now fixed for 23.06.2020, on which date the bail bonds and surety bonds shall be taken up for consideration.

  
(Harshita Mishra)  
Duty MM, East District,  
KKD Courts, Delhi,  
20.06.2020

FIR No. 3647/2020  
PS Pandav Nagar  
State vs. Shubhan Danish @ Nata  
U/s 379/411/34 IPC

20.06.2020

Pr :- None for the State.

Sh. Parmanand Jaint, Ld. Counsel for the accused / applicant.

IO is absent.


Fresh reply of IO received alongwith previous involvement / conviction report of the accused. Same is perused.

Considering the fact that the vehicle in question has already been recovered from the accused and no further need for incarcerating him has been shown by the IO and also taking into account the past clean antecedents of the accused, I deem it fit to grant him bail on his furnishing of bail bonds and surety bonds in sum of Rs. 20,000/-. The bail granted shall be subject to the following conditions:-

- 1) That he shall not indulge in commission of any similar or other offence upon his release;
- 2) That he shall not tamper with evidence in any manner and shall not make any inducement, threat or promise to any witnesses involved in this case; and
- 3) That he shall furnish his complete residential address and intimate the court if an when there is any change of address.
- 4) That he shall provide his contact number to the IO soon after his release and shall join investigation as and when required by the IO.

Application is disposed off.

Copy of this order be sent to Jail Superintendent concerned for information and compliance and be also given dasti to the Ld. Counsel for the accused.

  
(Harshita Mishra)  
Duty MM, East District,  
KKD Courts, Delhi,  
20.06.2020

FIR No. 09/2018  
PS New Ashok Nagar  
State vs. Rinku

**20.06.2020**

Pr :- None.

The surety bonds had been furnished by the surety on 13.06.2020. However, at that time, the surety had not furnished any suretyship document stating that she had not brought the same from her house in Ghaziabad. She had verbally given the undertaking to the Duty MM on 13.06.2020 that she shall produce the suretyship document on the next date of hearing. She had prayed that in the meanwhile, her address be verified by the IO.

The IO has still not filed the address verification report and the surety has also not appeared on two successive dates and is absent today as well. It is also noted at this juncture that the surety had furnished incomplete surety bonds without mentioning the surety amount, details of the suretyship documents etc.. Accordingly, the surety bond stands rejected.

Copy of this order be also sent to the Jail Superintendent concerned asking him to furnish his report whether or not the accused has been enlarged on bail already pursuant to release warrants, if any being sent. In case, the release warrants have been sent and the accused has been released, necessary directions will have to be passed for re-apprehension of the accused as his surety bonds have now been rejected.

Now to come up on **23.06.2020**.



(Harshita Mishra)  
Duty MM, East District,  
KKD Courts, Delhi,  
20.06.2020

FIR No. 16610/2017  
PS Krishna Nagar  
State vs. Nishu Gupta

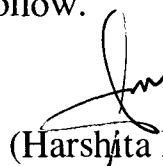
20.06.2020

Pr :- None.

Sh. Ajay Tyagi, Ld. Counsel for the accused with accused and surety.

IO is absent.

Verification report not yet filed by the IO in terms of order dt. 13.06.2020. IO is directed to furnish the same positively by 27.06.2020, failing which adverse consequences may follow.



(Harshita Mishra)  
Duty MM, East District,  
KKD Courts, Delhi,  
20.06.2020

FIR No. 151/18  
PS Shakarpur  
State vs. Abhishek @ Lalit

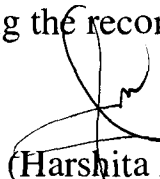
**20.06.2020**

Pr :- None for the State.

Sh. Raja Jain, Ld. Counsel for the accused.

Clarification request received from Jail Superintendent concerned regarding sections invoked against the accused. This court does not have copy of custody warrants and other records to see as to which sections have been invoked against the accused. IO is directed to furnish the records on the next date of hearing i.e. **22.06.2020**.

Ahlmad of concerned court (Sh. S. K. Gautam, Ld. ASJ, East District, KKD Courts, Delhi) is also directed to bring the record on the next date.

  
(Harshita Mishra)  
DMM, East District,  
D KKD Courts, Delhi,  
20.06.2020

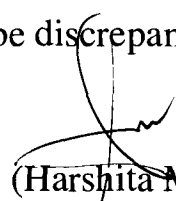
FIR No. 76/2020  
PS Gandhi Nagar  
State vs. Rahul

**20.06.2020**

Pr :- None.

Clarification request received from Jail Superintendent concerned regarding the father's name of the accused and the sections under which the accused was arrested. Some discrepancy has been noted in the father's name of the accused as well as the sections mentioned in the release warrants, vis a vis that mentioned in the custody warrants. The custody warrants are not available at present. IO is directed to bring the case record for necessary verification of details, which are found to be discrepant.

Now to come up on **22.06.2020**.

  
(Harshita Mishra)  
D MM, East District,  
KKD Courts, Delhi,  
20.06.2020

FIR No. 150/19  
PS Patparganj Industrial Area  
State vs. Bablu @ Sunil

**20.06.2020**


Pr :- None.

Accused and his surety are absent.

IO is absent.

IO has already filed his verification report regarding accused and his surety stating that the accused might jump bail and the address of surety of the accused is not also permanent as it is a Jhuggi, which is illegally constructed and may at any time be demolished by the Municipal Authorities. The accused and his surety have not been appearing.

In light of the report received from the IO, bail bonds and surety bonds are rejected. Accused was supposed to be present in court and he has failed to do so. Issue NBWs against the accused (to be executable through DCP concerned), for **30.06.2020**.


  
(Harshita Mishra)  
Duty MM, East District,  
KKD Courts, Delhi,  
20.06.2020

**20.06.2020**

Pr :- None.

Put up for purpose fixed on 24.06.2020.

CISCO Webex conference be fixed for 24.06.2020 at 2:30 PM and link be sent to the concerned counsel.

  
(Harshita Mishra)  
D MM, East District,  
KKD Courts, Delhi,  
20.06.2020



FIR No. 238/2020  
PS Shakarpur  
State vs. Rahul Raghave

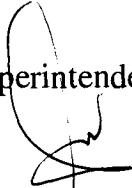
**20.06.2020**

Pr :- None.

Release warrants were sent for the accused vide order dt. 19.06.2020, on the basis of bail order dt. 08.06.2020 and the bail bonds furnished by the accused. In the release warrants, only section 392/34 IPC was mentioned as the same was mentioned in the bail order also. There was no mention of section 411 IPC in the bail order as well as in the bail bonds furnished. Considering the fact that on account of Covid pandemic, very often, the custody warrants etc. are not available with the Duty Magistrate accepting the bail bonds and surety bonds. The court only places reliance on the particulars mentioned in the bail order, bail application etc.. Hence, at times, all sections under which the accused has been arrested is not mentioned and inadvertently, a few sections are left out. The Jail Superintendent concerned has sought a clarification in this regard so that no improper / unauthorized release of a UTP is made.

I have perused the bail order. Accused has been granted bail for the offences u/s 392/34 IPC and section 411 IPC is not mentioned in the same. However, considering that offence u/s 411 IPC is relatively less graver than offence u/s 392 /34 IPC and presuming that the bail order inadvertently did not mention section 411 IPC as incorrect particulars were mentioned in the bail application and considering that custody warrants was not available, I deem it fit to direct the jail superintendent to release the accused in the instant case.

Copy of this order be sent to the Jail Superintendent concerned for necessary compliance.

  
(Harshita Mishra)  
DMM, East District,  
KKD Courts, Delhi,  
20.06.2020

1.

E-FIR No. 004818/2020  
PS Kalyanpuri  
State vs. Unknown

**20.06.2020**

This is an application for release of vehicle bearing registration no. DL7SBX-6028 (Hero Maestro Scooty), filed on behalf of applicant Neelam Rauthan.

Pr :- Ld. APP for the State.

Sh. Pritam Singh, husband of the applicant.

IO is absent.

Reply of IO ASI Rajender received. Same is perused.

Heard submissions on the application for releasing the vehicle bearing no. DL7SBX-6028 (Hero Maestro Scooty) on superdari to the applicant. Photocopy of ID proof of husband of the applicant has also been filed. It is stated that the applicant is the registered owner of the vehicle in question.

Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the vehicle in question is released to its owner.

Ld. APP for the State also submits that he has no objection, if the vehicle in question be released to its registered owner.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said seized vehicle be released to the applicant who is stated to be the registered owner of the vehicle in question subject to following conditions:-

1. IO is directed to release the vehicle to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report. IO is also directed to verify the identity of owner of



2.


the vehicle in question.

2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is directed to file the panchnama, photographs of the vehicle in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

A copy of this order be given dasti to the applicant / her husband.

Application stands disposed off. Record be sent to the court concerned as per rules.

*Received Copy*  
*A. K. Singh*  
*20/06/2020*

  
(Harshita Mishra)  
Duty MM, East District,  
KKD Courts, Delhi,  
20.06.2020

1.

E-FIR No. 010479/2020  
PS Kalyanpuri  
State vs. Unknown

**20.06.2020**

This is an application for release of vehicle bearing registration no. DL7SBM-1902, filed on behalf of applicant Suraj Sharma.

Pr :- Ld. APP for the State.

Applicant in person.

IO is absent.

Reply of IO received. Same is perused.

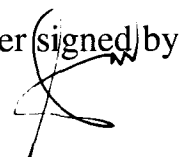
Heard submissions on the application for releasing the vehicle bearing no. DL7SBM-1902 on superdari to the applicant. Photocopy of ID proof of the applicant has already been filed. It is stated that the applicant is the registered owner of the vehicle in question.

Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the vehicle in question is released to its owner.

Ld. APP for the State also submits that he has no objection, if the vehicle in question be released to its registered owner.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said seized vehicle be released to the applicant who is stated to be the registered owner of the vehicle in question subject to following conditions:-

1. IO is directed to release the vehicle to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report. IO is also directed to verify the identity of owner of the vehicle in question.
2. The photographs of the vehicle should be attested and counter (signed) by




2.

the complainant, accused as well as by the person to whom the custody is handed over.

3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is directed to file the panchnama, photographs of the vehicle in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

A copy of this order be given dasti to the applicant.

Application stands disposed off. Record be sent to the court concerned as per rules.

  
(Harshita Mishra)  
Duty MM, East District,  
KKD Courts, Delhi,  
20.06.2020

*Recd copy.*

*Recd*  
*20/06/20*